

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1524
ANSWERED ON:21.08.2012
BAN ON CONTRACTORS IN FCI
Acharia Shri Basudeb

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Ministry of Labour has issued notification with regard to prohibition of engagement of contractors for handling works in a number of depots of the Food Corporation of India (FCI);
- (b) if so, whether the Government has implemented the said order;
- (c) if so, the details thereof;
- (d) whether direct payment system has been introduced in a number of depots of FCI where engagement of contractors has been prohibited; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

- (a): Yes, Madam. Government of India, has issued notifications for prohibition of contract labour system in 95 depots owned or hired by Food Corporation of India (FCI) under Contract Labour (R&A) Act between the years 2001 to 2011
- (b) & (c): It has been decided to implement the notifications in respect of depots owned by FCI. Out of 76 owned depots of FCI, order has already been implemented in 68 depots while it is under implementation in 5 depots. In 3 depots, the matter is subjudice before Hon'ble Courts/Tribunal.
- (d) & (e): Direct payment through No Work No Pay System has already been introduced in 68 depots owned by FCI while it is under implementation in 5 depots.